

**The Nagaland Deputy Speakers Salaries & Allowances
(Amendment) Act, 1999.**

(Act No. 11 of 1999).

Received the assent of the Governor of Nagaland on 17/07/1999 and published in the Nagaland Gazette Extraordinary date : 22nd of September, 1999.

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-Act -

Further to amend the Nagaland Deputy Speaker's salaries and allowances act 1964.

Whereas it is expected to amend the Nagaland Deputy Speaker's salaries and allowances act, 1964 (Nagaland act No, 7 of 1964) in the manner here under appearing :

It is hereby enacted in the Fiftieth year of the Republic of India as follows:

1. SHORT TITLE AND COMMENCEMENT.

- (i) This act may called the NAGALAND DEPUTY SPEAKER'S SALARIES AND ALLOWANCES (AMENDMENT) ACT, 1999.
- (ii) It shall come into force on such date as the State Government may by notification in official gazette appoint.

2. AMENDMENT OF SECTION 2

Section 2 of the Nagaland Deputy Speaker's salaries allowances act 1964 (Nagaland Act No. 7 of 1964), shall be substituted by the following as hereunder :

- (2) There shall be paid to the Deputy Speaker of the Nagaland Legislative Assembly as salary of rupees Eight thousand five hundred per mensem.

3. AMENDMENT OF SECTION 4

Sub-section (2) of section 4 of the Nagaland Deputy Speaker salaries and allowance act 1964 (Nagaland act of No. 7 of 1964) shall be deleted.

4. AMENDMENT OF SECTION 9

Section 9 of the Principal Act shall be substituted by the following as hereunder:

The Deputy Speaker shall be entitled to an entertainment allowance of rupees two thousand five hundred per mensem.